

**NOTIFICATION UNDER CENTRAL EXCISE RULES AND SUPPLEMENTARY REPORT OF C.A.G. OF INDIA FOR 1972-73, UNION GOVERNMENT (CIVIL).**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):** I beg to lay on the Table—

- (1) A copy of Notification No. G.S.R. 448(E) (Hindi and English versions) published in Gazette of India dated the 6th November, 1974, issued under the Central Excise Rules, 1974, together with an explanatory memorandum. [Placed in Library. See No. LT-8508/74.]
- (2) A copy of the Supplementary Report (Hindi version) of the Comptroller and Auditor General of India, for the year 1972-73, Union Government (Civil), under article 151(1) of the Constitution. [Placed in Library. See No. LT-8509/74.]

**NOTIFICATION UNDER INDUSTRY (DEVELOPMENT AND REGULATION) ACT.**

**THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI ZIAUR RAHMAN ANSARI):** I beg to lay on the Table a copy of the Registration and Licensing of Industrial Undertakings (Sixth Amendment) Rules, 1974, (Hindi and English versions) published in Notification No. G.S.R. 399(E) in Gazette of India dated the 23rd September, 1974, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-8510/74.]

**NOTIFICATIONS UNDER COMMISSIONS OF INQUIRY ACT**

**SHRI J. H. MOHSIN:** I beg to lay on the Table a copy of the Commissions of Inquiry (Central) (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 887 in Gazette of India dated

the 14th September, 1974, under sub-section (3) of section 12 of the Commissions of Inquiry Act, 1952. [Placed in Library. See No. LT-8511/74.]

**NOTIFICATION UNDER INDIAN TELEGRAPH ACT**

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA):** I beg to lay on the Table a copy of the Indian Telegraph (Eighth Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1036 in Gazette of India dated the 21st September, 1974, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-8512/74.]

**STATEMENTS SHOWING ACTION TAKEN BY GOVT. ON VARIOUS ASSURANCES, ETC. GIVEN BY MINISTERS**

**THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B SHANKARANAND):** I beg to lay on the Table the following fourteen statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministries during the various sessions of Lok Sabha:—

**Fourth Lok Sabha**

- (i) Statement No. XXXIX—Tenth Session, 1970
- (ii) Statement No. XXV—Eleventh Session, 1970.
- (iii) Statement No. XXX—Twelfth Session, 1970.

**Fifth Lok Sabha**

- (iv) Statement No. XXXIII—Second Session, 1971.
- (v) Statement No. XXI—Third Session, 1971.
- (vi) Statement No. XXIV—Fourth Session, 1972.
- (vii) Statement No. XVI—Fifth Session, 1972.